

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6712/2024

[Arising out of impugned final judgment and order dated 18-04-2024 in A482 No. 11232/2024 passed by the High Court of Judicature at Allahabad]

RAJ KHAN @ TAJJU

Petitioner(s)

VERSUS

SATE OF U.P. & ANR.

Respondent(s)

(IA No. 113692/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT) (IA No. 113695/2024 - EXEMPTION FROM FILING O.T.)

Date : 25-11-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Gaurav Agarwal, Sr. Adv.
Ms. Charu Mathur, AOR
Ms. Tanvi Dubey, Adv.
Mr. Mekala Ganesh Kumar Reddy, Adv.
Mr. Aditya Nema, Adv.

For Respondent(s) Proxy counsel appeared
for Ms. Sakshi Kakkar, AOR (Not Present)

UPON hearing the counsel the Court made the following
O R D E R

A short adjournment has been sought for due to indisposition of the arguing counsel for the respondents.

Re-list the matter on 02.12.2024.

(JAYANT KUMAR ARORA)
ASST. REGISTRAR-CUM-PS

(RENU BALA GAMBHIR)
COURT MASTER